

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 1822
TO BE ANSWERED ON 22.12.2022

Resources of Central and State Pollution Control Boards

1822. SHRI SANT BALBIR SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Water Cess Act 1977 was enacted by Parliament with a view to augment the resources of the Central and the State Pollution Control Boards and for the prevention and control of water pollution constituted under the Water Act 1974; and
- (b) details of steps taken by the Central Government to augment the resources of Central and the State Pollution Control Boards?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) The Water Cess Act, 1977 was enacted by Parliament to provide for the levy and collection of a cess on water consumed by persons carrying on certain industries and by local authorities with a view to augment the resources of the Central Board and the State Boards for the prevention and control of water pollution constituted under the Water (Prevention and Control of Pollution) Act, 1974.

In the year 2018-19, the Government started Central Sector Scheme of “Control of Pollution” for providing financial assistance to SPCBs / PCCs to meet their establishment related expenditure, develop environmental monitoring network on water, air and noise and undertake pollution control activities. This scheme has been extended till year 2025-26.
